

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.3993
TO BE ANSWERED ON 10.08.2016**

ILLEGAL MIGRANTS IN INDIA

†3993. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Central Government has raised the issues of illegal migrants to India with the foreign Governments during the last three years;**
- (b) if so, the details thereof;**
- (c) the details of the response given by such countries; and**
- (d) the reaction of the Government thereon?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) to (d) Illegal immigrants fall into two categories – (i) Foreign nationals who have entered into India on valid travel documents and found to be overstaying and (ii) Foreign nationals who have entered into the country without any valid travel document. As and when a foreign national is detected to be overstaying in India, violating the visa rules or found to be staying without any valid travel document, necessary action is taken under the relevant provisions of the Foreigners Act, 1946 including deportation of such foreign nationals. Detection and deportation of such illegal immigrants is a continuous process.

The issue of illegal immigrants from various countries is regularly taken up with the Governments concerned at various fora and steps have been taken for coordinated patrolling, identification of vulnerable gaps, strengthening of riverine patrolling etc. We have been working with the concerned foreign Governments to improve border management and check illegal movement, especially through vulnerable and riverine areas. We also work with other Governments concerned to confirm nationality of illegal migrants in Indian jails/ correctional homes so that such persons can be repatriated to their countries. These discussions are continuous in nature and the decisions are regularly followed up.
